

অসম ৰাজপত্ৰ



সম্ভৱম্ভৱ জয়তে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRA ORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 10th May, 2010.

No.LGL.146/2007/67. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIII OF 2010

(Received the assent of the Governor on 28-04-2010)

THE ASSAM NAGARA RAJ (AMENDMENT) ACT, 2010

AN
ACT

further to amend the Assam Nagara Raj Act, 2007.

Preamble

Whereas it is expedient further to amend the Assam Nagara Raj Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act No.
XXVI of
2007

It is hereby enacted in the Sixty-first Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Nagara Raj (Amendment) Act, 2010.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint in this behalf.

Amendment
of section 6

2. In the principal Act, in section 6,-
 - (i) in sub-section (1), the words "within a period of four weeks from the date of announcement of results of the elections to the Corporation or Municipality" shall be deleted;
 - (ii) in sub-section (2), for the existing provision, the following shall be substituted, namely:-

“(2) Nomination papers for the office of Area Sabha Representative shall be available with Corporation or Municipal Offices and at other public places where the public can easily procure the same.”;
 - (iii) in sub-section (3), the words "within the period stipulated in sub-section (1)" shall be deleted;
 - (iv) in sub-section (4), the words "within a period of four weeks from the last date for filling of nominations for the post of Area Sabha Representative, in the manner prescribed in the rules framed in this behalf by the State Government" shall be deleted;

Substitution
of section 7

3. In the principal Act, for the existing section 7, the following shall be substituted, namely:-

“Procedure for
nomination of
Area Sabha
Representative

7. The procedure for calling for nomination for the Office of Area Sabha Representative, filling of nomination by the candidate and form of nomination required for the purpose shall be such as may be prescribed in this behalf.”

MOHD. A. HAQUE,
Secretary to the Govt. of Assam,
Legislative Department, Dispur.